

HIGH COURT OF TRIPURA
AGARTALA

Order No. 107

Dated, Agartala, the 3rd May, 2017

Hon'ble the Chief Justice has been pleased to direct that all the **Chief Judicial Magistrates/Sub-divisional Judicial Magistrates** under the jurisdiction of the High Court of Tripura shall furnish the following information: –

01. List of Under Trial Prisoners (for short, UTPs) who are in jail for more than 6 (six) months in connection with the Summons Cases.
02. Number of UTPs who are in jail for the period specified below in connection with the pending cases:
 - a) less than 1 year
 - b) 1 - 3 years
 - c) 3 - 5 years
 - d) 5 - 10 years
 - e) more than 10 years
03. List of UTPs who are in jail for more than 3(three) months without charge-sheet being filed against them.
04. Number of cases, pertaining to the UTPs, which are pending for the period of:
 - a) less than 1 year
 - b) 1 - 3 years
 - c) 3 -5 years
 - d) 5 - 10 years
 - e) more than 10 years
05. List of UTPs in jail against whom Charge-sheets/Police Reports have not been filed by the Police within the period of limitation as provided in the sub-section (2) of section 468, Cr.P.C.
06. List of persons committed to prison by the Court under the section 122, Cr.P.C.
07. List of Non-Criminal Lunatic incarcerated in jail.
08. List of Criminal Lunatic incarcerated in jail, whether UTP or Convict.
09. List of Women and Children under protective custody.
10. List of Convicts who are in jail for the last 15 years.
11. List of Convicts (Male and Female separately) undergoing sentences in connection with offences punishable with imprisonment for a period less than 10 years.
12. List of Children staying in jail along with their Convict-mothers.

All the District & Sessions Judges under the jurisdiction of the High Court of Tripura are directed to compile and monitor the aforesaid reports on monthly basis submitted by the **Chief Judicial Magistrates/Sub-divisional Judicial Magistrates** and wherever it appears that a person in custody are entitled to be released, with or without condition, the concerned District Judge shall take appropriate step(s) on the matter. A monthly compiled report be sent to this Registry by all the District & Sessions Judges for consideration of the High Court positively within the 10th day of every subsequent month.

This will come into force with immediate effect.

This is issued in partial modification of the Order No.22, dated 25.04.2013 of the High Court, communicated under Memo No.F.40(21)-HCT/BENCH/REGISTRY/2013/ 11728-42, dated 06.08.2013.

By order,

Sd/-

(A. DEBBARMA)
REGISTRAR (JUDICIAL)

Memo No.F.40(22)-HCT/BENCH/SUB.JUD/2017/8644-666 . May 3, 2017

Copy to:

01. The District & Sessions Judge, South Tripura Judicial District, Belonia/West Tripura Judicial District, Agartala/North Tripura Judicial District, Dharmanagar/Unakoti Judicial District, Kailashahar/Gomati Judicial District, Udaipur for information and compliance. They are requested to circulate the same amongst the Chief Judicial Magistrates/Sub-divisional Judicial Magistrates under their respective judgeships for information and compliance;
02. The Registrar (Vigilance), High Court of Tripura, Agartala;
03. The Principal Secretary to the Hon'ble Chief Justice, High Court of Tripura, Agartala;
04. The Registrar (Admn., P & M), High Court of Tripura, Agartala;
05. The Joint Registrar, High Court of Tripura, Agartala;
06. The Deputy Registrar(s), High Court of Tripura, Agartala;
07. The Chief Librarian, High Court of Tripura, Agartala;
08. The Secretary to the Hon'ble Mr. Justice S. Talapatra, Judge, High Court of Tripura, Agartala;
09. The Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
10. The Secretary attached with the Registrar General, High Court of Tripura, Agartala;
11. The System Analyst, Computer Section, High Court of Tripura, Agartala. **He is directed to upload this order in the website of the High Court of Tripura;**
12. The Superintendent, Statement Section, High Court of Tripura, Agartala for information and necessary action;
13. The PA to the Registrar (Judicial), High Court of Tripura, Agartala; and
14. Order File.


REGISTRAR (JUDICIAL)